

**GOVERNMENT OF INDIA
MINISTRY OF POWER**

**LOK SABHA
UNSTARRED QUESTION NO.1886
TO BE ANSWERED ON 28.07.2016**

PROCUREMENT OF POWER

1886. SHRI A. ARUNMOZHITHEVAN:

**Will the Minister of POWER
be pleased to state:**

- (a) whether about 10 per cent of total generation of electricity is presently transacted through short term bilateral agreements and through power exchanges etc, if so, the details thereof;
- (b) whether the guidelines for short term procurement of power have already been notified in April, 2016, making it mandatory for all the procurers to procure short term power by using this e-bidding portal, if so, the details thereof;
- (c) whether power exchanges shall be excluded from the scope of these guidelines; and
- (d) if so, the details thereof?

A N S W E R

**THE MINISTER OF STATE (INDEPENDENT CHARGE) FOR POWER,
COAL, NEW & RENEWABLE ENERGY AND MINES**

(SHRI PIYUSH GOYAL)

(a) : Electricity is also transacted through short term bilateral agreements and through power exchanges etc. As per the latest Central Electricity Regulatory Commission (CERC) Report on "Short-term Power Market in India: 2014-15", about 98.99 Billion Units i.e. 9% of power procurement has been transacted through short term power trading.

(b) to (d) : The Ministry of Power, vide Resolution dated 30th March, 2016, notified Guidelines for short-term Procurement of Power by Distribution Licensees through bidding based tariff through portal. According to this notification, power procured from Power Exchanges has been excluded from the scope of these Guidelines.
